

(b) Does not arise.

Status of IAY

†1339. SHRI KAPTAN SINGH SOLANKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the present nature and status of Indira Awaas Yojana (IAY) in the country, State-wise;

(b) whether Government is receiving complaints of large scale irregularities at lower level in IAY;

(c) if so, the details thereof; and

(d) whether Government has contemplated to take any action against officers responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Indira Awaas Yojana (IAY) is a Centrally Sponsored allocation-based Scheme being implemented in the rural areas of all States/UTs except Delhi and Chandigarh. Under the Scheme, financial assistance is provided to Scheduled Castes/Scheduled Tribes, freed bonded labourers, physically handicapped persons, minorities and other below the poverty line non-SC/ST rural households for construction/upgradation of dwelling units. The ceiling on construction assistance under IAY is Rs. 35,000 per unit in the plain areas and Rs. 38,500 in hilly/difficult areas and Rs. 15,000 for upgradation of a house. The funding pattern of IAY is shared between the Centre and State in the ratio of 75:25 in the case of non North-Eastern States. In the case of North-Eastern States, the funding is shared in the ratio of 90:10. The criteria for allocation of IAY funds to the States and UTs involves assigning 75% weightage to housing shortage and 25% to poverty ratio. Under the scheme, houses are constructed by the beneficiaries themselves by putting their own family labour, as far as possible. Since inception of the Scheme about 223.54 lakh houses have been constructed with an expenditure of Rs. 54688.11 crore. Details showing the financial and physical progress for the current financial year are given in the Statement-I (See below).

(b) to (d) The Indira Awaas Yojana Scheme is being implemented by the States/UTs. Accordingly, whenever, any complaint in respect of irregularities/deficiencies is brought to the notice of the Ministry, the matter is immediately taken up with the concerned State Government/UT. In the case of complaints received from VIPs, National Level Monitors (NLMs) on the panel of this Ministry, are asked to investigate the complaints. If irregularities are established, the State Governments are instructed to take appropriate action. The details of the irregularities noticed in this regard during the current financial year and action taken thereon are given in the Statement-II.

†Original notice of the question was received in Hindi.

Statement-I

Physical and Financial Performance under Indira Awaas Yojana during 2009-10

(Rs. in lakhs)

Sl. No.	Name of the States	Central Allocation	Central Release	Total Available Funds	Utilisation of funds	Physical Target	Physical Achievement
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	75900.82	85629.11	122091.43	99416.27	371982	251036
2.	Arunachal Pradesh	2935.66	1655.82	1919.28	1218.59	10873	3336
3.	Assam	64914.87	46310.08	83188.66	57791.23	240446	117943
4.	Bihar	224039.39	168888.72	408454.96	266935.18	1098001	542762
5.	Chhattisgarh	11737.44	13611.68	37941.19	18281.62	57520	14016
6.	Goa	467.49	375.86	584.17	273.57	2291	1173
7.	Gujarat	37223.48	31734.10	59105.77	47172.12	182429	121647
8.	Haryana	5226.21	5242.22	8498.18	5156.24	25611	14111
9.	Himachal Pradesh	1843.31	1651.47	2775.42	1912.18	8212	4894
10.	Jammu and Kashmir	5725.42	4146.68	7195.64	3412.32	25508	7201
11.	Jharkhand	19983.33	14863.17	34721.80	24293.46	97926	47460
12.	Karnataka	29242.52	35627.03	81034.07	31682.76	143311	108054
13.	Kerala	16261.55	19118.37	32123.30	14853.97	79695	34124
14.	Madhya Pradesh	23343.61	23604.51	32628.51	18613.37	114396	61085
15.	Maharashtra	45773.50	41625.96	61242.23	56661.72	224323	99575
16.	Manipur	2548.30	1926.19	3025.47	1110.71	9439	2073
17.	Meghalaya	4438.24	3178.47	3949.81	2340.21	16440	6362
18.	Mizoram	945.84	929.86	1047.45	867.33	3504	2561
19.	Nagaland	2936.92	2785.95	3255.77	2127.50	10878	7848
20.	Orissa	44016.50	31108.12	85952.41	45509.52	215715	81594
21.	Punjab	6463.27	3633.73	7273.16	4945.12	31674	17934
22.	Rajasthan	18705.35	17671.65	32490.34	22134.13	91670	53392
23.	Sikkim	561.69	644.99	819.53	391.49	2080	1160

1	2	3	4	5	6	7	8
24.	Tamil Nadu	30388.96	30388.93	41242.09	50175.46	148929	107722
25.	Tripura	5718.48	4704.41	5251.78	2088.77	21182	6928
26.	Uttar Pradesh	100629.31	98146.25	146737.23	124548.42	493156	297525
27.	Uttarakhand	5044.94	4131.03	9545.95	5390.60	22476	11192
28.	West Bengal	60717.10	53113.67	105116.18	63475.34	297564	162194
29.	Andaman and Nicobar Islands	962.66	98.04	450.72	39.86	2750	92
30.	Dadra and Nagar Haveli	160.40	80.20	80.20	0.00	458	0
31.	Daman and Diu	71.75	0.00	0.00	0.00	205	0
32.	Lakshadweep	62.21	62.21	67.15	56.72	229	88
33.	Pondicherry	479.48	239.74	253.24	19.20	1370	22
TOTAL :		849470.00	746928.22	1420063.09	972894.98	4052243	2187104

Statement-II

Details of the complaints received regarding irregularities in the implementation of IAY during the current financial year, 2009-10

1. Bihar

(a) A complaint was received from Shri Ramnath Raman, Block Pramukh on 10/2/10 alleging large scale irregularities in the implementation of IAY committed by the Block officials in various Gram Panchayats of Block-Jandaha, District-Vaishali, Bihar by allotting the IAY houses out of turn, and also to non-BPL persons, by allotting IAY houses to more than one member of the same family, giving IAY benefit twice to one beneficiary, allotting houses to the Government officials, transferring of IAY funds of one Panchayat to other Panchayat, taking bribe etc.

Action Taken

The complaint has been forwarded the State Government of Bihar on 19/2/2010 for submitting an Action Taken Report.

2. Uttar Pradesh

(a) A complaint was received from applicants, Shri Mahesh and others, District-Badaun, Uttar Pradesh through PMO on 12/2/10 regarding large scale corruption and misappropriation of funds in the implementation of IAY committed by the district officials, BDO, leaders by allotting the IAY houses to non-eligible families after taking bribe, involvement of middlemen etc. in Kadarchouk Block of district-Badun, Uttar Pradesh.

Action Taken

The complaint has been forwarded the State Government of Uttar Pradesh on 19/2/2010 for furnishing an Action Taken Report.

3. Assam

(a) A complaint was received through e-mail from the applicant, Shri Rohit Coudhary regarding major scams in the implementation of IAY in the two blocks namely Boko and Rampur Blocks of Kamrup district of Assam on 12/8/2009.

Action Taken

The complaint was forwarded the State Government of Assam on 20/8/2009 for furnishing an Action Taken Report.

Financial assistance to NGOs in Assam

1340. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any scheme of financial assistance under his Ministry is provided to NGOs in Assam;

(b) if so, the details of funds allocated organization-wise, scheme-wise with, year of their allocation in last three years;

(c) the achievement made so far, scheme-wise; and

(d) the list of blacklisted NGOs of Assam by his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The Council for Advancement of People's Action and Rural Technology (CAPART) releases financial assistance to NGOs under its schemes which are applicable in all the States including the State of Assam. Following are the schemes of CAPART:—

(i) Public Cooperation (PC)

(ii) Organisation of Beneficiaries (OB)

(iii) Advancement of Rural Technology Scheme (ARTS)

(iv) Disability Action

(v) Marketing — Gram Shree Mela

The details of funds allocated by CAPART, organisation and scheme-wise alongwith the year of allocation during last three years in the State of Assam are given in the Statement (See below).

(d) One NGO viz. Swahid Kanaklata Silpakala Kendra Kowripathar, P.O. Kowripathar (Helen) Dist. Sonitpur in the State of Assam has been blacklisted by CAPART.